## Tenancy Reforms:

All States have enacted legislation to regulate rent in accordance with the guidelines laid down in this regard in the Five Year Plans, namely, that the maximum rate of rent should not exceed 1/5th to 1/4th of the gross produce. In the State of Assam, Bihar, Gujarat, Kerala, Madhya Pradesh, Mysole, Orissa, Rajasthan, Uttar Pradesh and Telengana area of Andhra Pradesh, the rates prescribed are within these limits. However, the rate of rent remains slightly higher in the States of Punjab, Haryana, Jammu & Kashmir, Tamil Nadu and the Andhra area of Andhra Pradesh.

ot tenure several fo ensure security States have included provisions to restrict the rights of the land-lord to resume land for personal cultivation and restrict eviction of tenants under various guises. However, in the States of Bihar, Tamil Nadu, Andhra area of Andhra Pradesh, Saurashtra area of Gujarat, Punjab and Haryana, the position of share-croppers is not ademeasures are being quately secure and taken to protect the share-croppers from being evicted. The tenancy laws of Telegana area of Andhra Pradesh, Gujarat, Maharashtra, Madhya Pradesh, Mysore, Orissa, Uttar Pradesh, West Bengal, Rajasthan. Himachal Pradesh, Manipur and Tripura have provided for the conferment of ownership on tenants.

## Consolidation of holdings:

13 States have already undertaken legislation for the consolidation of holdings. They are Andhra Pradesh, Bihar, Haryana, Himachal Pradesh, Gujarat, Jammu & Kashmir, Mysore Madhya Pradesh, Maharashtra, Orissa, Punjab, Uttar Pradesh and West Bengal. By the end of 1972 about 34.4 million hectares of land have been consolidated.

## Unemployment in Agricultural Field

743 SHRI P K. KUNJACHAN: SHRI K. P. SUBRAMANIA MENON:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that large scale unemployment is being created in the agricultural field, by the adoption of mechanisation like the use of tractors for plougning, machines for sowing seeds, harvestor combines for the harvesting and thrashing machines for the thrashing operations; and

(b) if so, the steps taken by Government to rehabilitate the agricultural labourers who will be thrown out of as a result of mechanisation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE): (a) No instance appear to have come to the notice of the Government which show that there is increase of unemployment due to the adoption of mechanisation. Some limited scale studies conducted in some parts of India show that human labour either remains unaffected or increased due to tractor mechanisation

(b) Though agricultural labourers have not been thrown out of employment due to mechanisation, the Government of India, however, has started various schemes like Clash Scheme for Rural Employment, Marginal Farmers and Agricultural Labourers and Small Farmers to provide greater employment opportunities.

## विश्वविद्यालय की पुस्तकों का हिंदी में अनवाद

744. श्री ओ**उ्म् प्रकाश त्यागी.** क्या **शिक्षा, समाज कल्याण तथां सं-स्क्टति मंत्री यह बताने की कृपा करेंगे कि :** 

(क) विश्वविद्यालय की पाठ्य पुरतको का हिंदी में ग्रनुवाद करने के लिए हिंदी भाषी राज्यो को केन्द्रीय सरकार द्वारा दी गयी धनराशी का ब्यौरा क्या है;

(ख) कितने राज्यों ने उस राशि का उपयोग किया; श्रौर

(ग) कितने राजय उस राशि का उपयोग नहीं कर सके ?